BILL NO. 3 of 2018


A BILL

to provide for adoption of the Central Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act No. 7 of 2014).

BE it enacted by Arunachal Pradesh Legislative Assembly in the Sixty-ninth year of the Republic of India as follows:-

1. (1) This Act may be called the adoption of the Central Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act No. 7 of 2014), Arunachal Pradesh Act, 2018.

(2) It shall extend to the whole of the State of Arunachal Pradesh.

(3) It shall come into force at once.

2. The Act mentioned in the Schedule, subject to the modifications, specified in the Schedule and all, rules, order, regulations and schemes made thereunder are hereby adapted and shall be enforced in the State of Arunachal Pradesh.

Short title, extent, commencement and provisions.

Adoption with amendment of the Central Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (No. 7 of 2014).
# THE SCHEDULE

(See Section-2)

<table>
<thead>
<tr>
<th>Year</th>
<th>Act No.</th>
<th>Short Title</th>
<th>Modifications if any</th>
</tr>
</thead>
</table>
| 2014 | 7       | The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (No. 7 of 2014). | i. In the Central Act, for the words, "Urban Development Authority" wherever appear, the words "Local Planning Authority" shall be substituted.  
   ii. For the words "Town and Country Planning Act or the Urban Development Act or the Municipality Act" wherever appear, the words "the Arunachal Pradesh Urban and Country Planning Act' 2007 (Act No.3 of 2008) and the Arunachal Pradesh Municipal Act '2007 (Act. No.4 of 2008)" respectively shall be substituted.  
   iii. For the words "Municipal Commissioner or Chief Executive Officer" wherever appears in the Act, the words "Chief Municipal Executive Officer or Municipal Executive Officer or Municipal President" shall be substituted.  
   iv. For the words "Central Government" the words "State Government" shall be substituted, wherever necessary.  
   v. For words "House of Parliament" wherever appears, the words "The State Legislature" shall be substituted, wherever necessary. |

Repeal and Saving 3 The Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2011 (Act No.4 of 2011) is hereby repealed. Notwithstanding such repealed any action taken under the said Act shall be deemed to have been validly taken under the corresponding provisions of this Act.

Dated Itanagar, the……………. March, 2018.

M. Lasa  
Secretary,  
Legislative Assembly,  
Arunachal Pradesh,  
Itanagar.